

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-67/2022/681/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Lohit Kumar Saikia,
District & Sessions Judge,
Sivasagar.

Dated Guwahati the 29th January, 2024.

Sub: **Earned leave.**

Ref:- Letter No. DJSV/STDR/2024/502 dtd. 22.01.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for thirty three days from 22.01.2024 to 23.02.2024** (prefixing 21.01.2024; suffixing 24.02.2024 to 25.02.2024), **along with station leave permission, from the evening of 21.01.2024 till the morning of 26.02.2024**, subject to submission of your leave application in prescribed format as well as Leave Admissibility Report from the O/o the A.G (A&E), Assam. Further, you are asked to hand over charge to the Additional District and Sessions Judge, FTC, Sivasagar, and in his absence to the next senior most Judicial Officer available at the station.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-67/2022/682-683/A, dated 29.01.2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
- ✓ 2. The Project Manager, Gauhati High Court.

sd/-
JT. REGISTRAR (VIGILANCE)